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CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

14. CP 060/00007/2015 in O.A. No. 060/00368/2014

(V.K. Godwal Vs. Amanpreet Kaur)

27.04.2015

Present: Sh. Vikram Jeet Singh, counsel for the petitioner.
Sh. Aseem Rai, counsel for the respondent.

1. Heard.
2. Pursuant to last order, the learned counsel representing the respondents has produced a copy of order dated 24.04.2015 and submitted that the authorities have concluded the departmental proceeding by the passing order inflicting punishment upon the petitioner. Based thereupon, he submitted that the present C.P may be dismissed as having been rendered infructuous.
3. Though, the counsel for the petitioner has raised an objection that the order has been passed in violation of principle of natural justice, but the same cannot be looked into a contempt petition.
4. In view of the above, the present C.P is dismissed as having been rendered infructuous.
5. Notices issued to the respondents are discharged.


(UDAY KUMAR VARMA)
MEMBER (A)


(SANJEEV KAUSHIK)
MEMBER (J)